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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA. 1734/97

Dated : 22-4-98

Between

R. Mohan Rao

: Applicant

and

1. General Manager
SC Rly., Secunderabad

2. Chief Personnel Officer
SC Rly., Secunderabad

3. Chief Comml. Superintendent
SC Rly. Secunderabad

4. Sr. Divnl. Personnel Officer
SC Rly., Guntakal Division
Guntakal, Anantapur Dist.

5. Divnl. Rly. Manager
SC Rly., Guntakal Division
Guntakal, Anantapur

: Respondents

Counsel for the applicant

: S. Ramakrishna Rao
Advocate

Counsel for the respondents

: J. R. Gopal Rao
SC for Railways

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

OA.1734/97

dated : 22-4-1998

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn))

Heard Sri S. Ramakrishna Rao for the applicant and Sri J.R. Gopal Rao for the respondents.

1. The grievance of the applicant in this OA is concerning the non-regularisation of his service as Catering Cleaner. He was engaged as Contract Catering Cleaner from 1-1-1987 and worked as such till 22-4-1991 when he was disengaged. Hon'ble Supreme Court vide judgement in AIR 1991 (SC) 26 (Catering Cleaner of SC Rlys. Vs. Chief Commercial Superintendent, SC Rly.) directed the authorities to absorb the petitioners therein on expiry of a maximum of nine months from the date of the order i.e. 4-2-87, to refrain from employing contract labourers and to continue the services of the petitioners in the capacity in which they happened to be working on the date of the Court's decision and further to regularise the services of such of the petitioners who had been absorbed and made departmental employees. It would appear that, pursuant to the above judgement a large number of cleaners were duly absorbed and their services regularised. The applicant herein complains that he was not called for screening test held on 30-7-1996 for reasons not known to him.

2. The respondents have not filed any counter affidavit in this case. Their stand, therefore, is not known. If the contents of the OA are factually correct, and if the records held by the authorities confirm the fact of the

engagement as stated by the applicant in the OA, and if the applicant is not otherwise ineligible for consideration, it is directed that his screening, be arranged within 120 days from this day, a suitable decision taken with regard to his absorption, and have it conveyed to the applicant, within thirty days thereafter.

3. The applicant shall have the liberty to agitate his grievance, if so advised, in case he happens to be aggrieved by the same.

4. It is understood that the applicant is still being engaged intermittently whenever work is available on the strength of the interim order passed on 29-12-1997. The arrangement should continue until a final decision is taken and communicated and action as indicated in para 2 above is completed.

5. Thus the OA is disposed of.

H. Rajendra Prasad
Member (Admn)

Dated : April 22, 1998
Dictated in Open Court

*for his
D. R. son*

sk

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DA.1734/97

Copy to:-

1. The General Manager, South Central Railway, Secunderabad.
2. The Chief Personnel Officer, South Central Railway, Sec'bad.
3. The Chief Comml. Superintendent, South Central Railay, Sec'ba.d
4. The Sr. Divnl. Personnel Officer, South Central Railway, Guntakal Division, Guntakal, Anantapur Dist.
5. The Divnl. Rly. Manager, South Central Railway, Guntakal Division, Guntakal, Anantapur.
6. One copy to Mr. S.Ramakrishna Rao, Advocate, CAT., Hyd.
7. One copy to Mr. J.R.Gopal Rao, SC for Rlys, CAT., Hyd.
8. One copy to HHRP M(A), CAT., Hyd.
10. One copy to J.R.(A), CAT., Hyd.
11. One duplicate copy.

srr

I COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN
AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 22-4-1998.

~~ORDER/JUDGMENT~~

~~M.A./R.A./C.A./N.O.~~

in

O.A.No. 1734 /97

T.A.No. (w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

केंद्रीय अधिकारिक अदायक दस्तावेज़
Central Administrative Tribunal
हैदराबाद आयोगीद
HYDERABAD BENCH

6 MAY 1998
Despatch
~~RECEIVED~~
विधायक सभा/KAPPALE SECTION